

SUPREME COURT OF INDIA

This relates to the proposal for appointment of following seven Advocates as Judges of the Punjab & Haryana High Court:

1. Shri Sukant Gupta,
2. Shri Sanjay Vashisth,
3. Shri Jasdeep Singh Gill,
4. Shri Mansur Ali,
5. Shri Sunil Kumar Singh Panwar,
6. Shri Deepinder Singh Nalwa, and
7. Harsh Bunger.

The recommendation made by the Collegium of the Punjab & Haryana High Court on 24th November, 2017, for elevation of eleven Advocates including the above-named seven Advocates was considered by the Supreme Court Collegium on 4th September, 2018 when it was decided to defer consideration of the proposal for elevation of above-named seven Advocates.

For purpose of assessing merit and suitability of the above-named recommendees for elevation to the High Court, we have carefully scrutinized the material on record as well as the observations made by the Department of Justice in the file. Having regard to all relevant factors and the material on record, the Collegium is of the considered view that the proposal for elevation of S/Shri (1) Sukant Gupta, (2) Sanjay Vashisth, (3)

Jasdeep Singh Gill, (4) Mansur Ali, (5) Sunil Kumar Singh Panwar, (6) Deepinder Singh Nalwa, and (7) Harsh Bunger, Advocates, deserves to be remitted to the Punjab and Haryana High Court. The Collegium resolves to recommend accordingly.

(Ranjan Gogoi), C.J.I.

(A.K. Sikri), J.

(S.A. Bobde), J.

January 16, 2019

